

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 104 – IA/315(AHM)2024
In
C.P.(IB)/171(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Neesa Infrastructure Ltd

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aditi Sharma Advocate for

: Mr. Atul Sharma, Advocate

For the Respondent : Mr. Shivam Parikh, Advocate for R-1

ORDER

IA/315(AHM)2024

In compliance of the last order dated 11.03.2024, a Dasti proof of service has been filed vide inward diary No. 3890 on 08.05.2024 mentioning that attempts were made to serve the Dasti Notice upon the Respondent No.2 – Mr. Arvind Kumar Jagannath Prasad Gupta and Respondent No. 3 – Mr. Manoj Kumar Singhal on their last recorded address, they were not found on the given address.

It is observed that one of the address is of Delhi of one of the respondent being Respondent no. 3 for which attempts were made by another team member of the RP, Mr. Davesh Kumar. However, the present affidavit has been filed by Mr. Premraj Ramratan Laddha of Neesa Infrastructure Ltd.

Let proper affidavit of the person be filed who actually visit on Delhi address to serve Dasti Notice.

Respondent no. 1 is represented by learned Counsel Mr. Shivam Parikh seeking one more opportunity to file reply in the matter. It has been apprised by the learned

Counsel for the Applicant that present learned Counsel for R-1 earlier represented the R-2 in another matter before this Tribunal pertaining to the same Corporate Debtor.

Learned Counsel for the R-1 is directed to provide the communication details being Phone No., E-mail ID and address of the R-2 to the learned Counsel for the Applicant within a period of 3 days to enable the Applicant to take another steps for service. The applicant is permitted to serve the notice upon R-2 through E-mail ID as well as Whatsapp apart from ordinary process and file proof of service by way of affidavit.

Re-list on 21.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)